## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:6148 ANSWERED ON:14.05.2012 CHILD LABOUR IN TEXTILE INDUSTRIES Annayyagari Shri Sai Prathap

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether child labour is rampant in the textile industries in the country;
- (b) if so, the details thereof, State-wise; and
- (c) the action taken by the Government to stop the use of child labour in these industries?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) & (b): As per 2001 census, the total number of working children between the age group5-14 years in the country was 1.26 crore. However, in the Survey conducted by NSSO, in 2004-05 the number of working children were estimated at 90.75 lakh. As per NSSO survey 2009-10, the working children are estimated at 49.84 lakh which shows declining trend. The state wise details of working children as per NSSO Survey 2009-10 is annexed. The Ministry of Labour and Employment is not maintaining sector wise data on child labour.
- (c): The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. The Act regulates the working conditions of children where they are not prohibited from working by Section 3 of the Act. Any person who employs a child in any occupation or process where employment of children is prohibited under the Child Labour (Prohibition & Regulation) Act, is liable for punishment with imprisonment for term which shall not be less than 3 months but which may extend to one year or with fine ranging from Rs.10,000/- to Rs.20,000/-.